SHRI PRASANTA CHATTERJEE : Sir, a CBI enquiry...*(Interruptions)*

श्री रामदास अग्रवाल : सभापति महोदय, देश की शांति के लिए ...**(व्यवधान)**...

MR. CHAIRMAN : I am afraid the Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Rejection of exported food items

*244. SHRI BIRENDRA PRASAD BAISHYA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any complaint has been received on the food items such as tea, fruits etc. exported but rejected in the last three years due to use of insecticides and pesticides;

(b) if so, the details thereof;

(c) whether Government has fixed standards for the check of imported food items and other goods from foreign countries and their proper labelling; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA) : (a) and (b) Yes, Sir. A few cases of rejection of food items, *e.g.* red chilli-whole and powder, nutmeg powder, curry powder & curry leaves, cumin seed, cumin seed powder, tea and organic basmati rice, have been reported from the European Union and Japan due to use of Insecticides and pesticides.

(c) and (d) Yes Sir. The standards of different food articles are prescribed under Appendix 'B' of Prevention of Food Adulteration (PFA) Rules, 1955. All imported food products are governed under sections 5 & 6 of the Prevention of Food Adulteration Act, 1954 and Rules, 1955 which require that no person shall import into India any article of food in contravention of any provision of PFA Act and Rules made there-under including labeling requirements.

Besides these provisions, the general notes regarding Import Policy which have been laid down under chapter I(A) of the ITC(HS) of the Foreign Trade Policy also provide for various provisions to be adhered to in the case of imports of various goods including food items. These details are available in the public domain.